

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 14.12.1979.

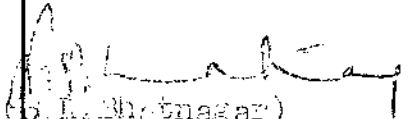
NOTIFICATION  
Income-tax

No. 3098 (F.No.261/11/79-ITJ) In exercise of the powers conferred in sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi, hereby makes the following amendments in the schedule appended to its Notification No.2741 (F.No.261/19/78-ITJ) dated 1.3.1979, as amended from time to time:-

In the said schedule under Column 2 against entry

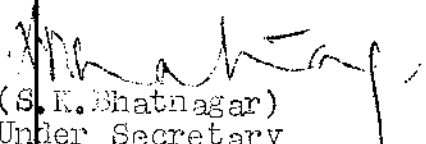
- "3. Appellate Assistant Commissioner of Income-tax,  
C-Range, Hyderabad, the following shall be added:-  
6. Survey Circle, Hyderabad.

This notification shall take effect from 17.12.1979.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad. - 15 cc
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) ( Bulletin ) New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.